

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 5122
TO BE ANSWERED ON 05.04.2017**

EMPLOYEE UNIONS

5122. SHRI K. PARASURAMAN:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government has received representations to take steps to ensure that retired employees do not hold posts in the employee unions;**
- (b) if so, the details thereof;**
- (c) whether the Government has also received complaints regarding absence of most members of railway employee unions from duty but were affixing their signature on the rolls; and**
- (d) if so, the details thereof and the action taken by the Government in this regard?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAJEN GOHAIN)**

(a): Yes, Madam. Here, kind attention is invited to explanation given under Section 22(2) of the Trade Union Act, 1926. It provides that “an employee who has retired or has been retrenched shall not be construed as “outsider” for the purpose of holding an office in a Trade Union.”

However, in consultation with both the recognised staff Federations

(All India Railwaymen's Federation & National Federation of Indian Railwaymen) instructions were issued vide Railway Board's letter No. E(LR)III/92/UTF/1 dated 17.01.1994 to ensure that retired railway employees are no longer permitted to continue as office bearers of the unions at branch/divisional level.

Thus, retired employees are permitted to be (i) Office Bearers of the Federations of the recognised Trade Unions at the Railway Board level and (ii) Office Bearers of the recognised Trade Unions at the Zonal/General Manager level.

(b): The following representations have been received in recent past:-

(i) No.TAHRIR/1-B/2014-15/141212 dated 12.12.2014.

(ii) No.TAHRIR/2015-16/16-A/150801 dated 01.08.2015.

(c)&(d): Information is being collected and will be laid on the Table of the House.
